OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD. CIVIL CONTEMPT APPLICATION NO. 21 of 2005 IN

Original Application No.1322 of 2002.

ALLAHABAD THIS THE 22nd DAY OF SEPTEMBER 2005.

Hon'ble Mr.A.K. Bhatnagar, Member-J. Hon'ble Mr. D.R. TIWARI, Member-A

Prem Shankar Singh, son of Shri Janardan Singh, Resident of Village and Post Dandwal, Post Mehnajpur, Tehsil Lalganj, District Azamgarh.

.....Applicant.

(By Advocate : Sri S.K. Singh)

Versus.

H.P. Sharma, Presently posted as Senior Superintendent of Post Offices, Azamgarh Division-276001.

.....Respondent.

(By Advocate : Sri

ORDER

Hon'ble Mr. A.K. Bhatnagar, J.M

From perusal of the ordersheet, we find that none was present on behalf of the applicant to pursue this C.C.A on previous date i.e. 18.5.2005. Today also none appeared for the applicant, therefore, we are deciding this contempt application on the basis of available record before us. We have gone through the contempt application, which has been filed for punishing the respondent for willfully disobeying the direction passed in order dated 3.02.2004 in O.A. No.1322/02 by which the following order was passed:-

"We are of the view that the ends of justice shall be best attained if the O.A. is disposed of with direction that in case the applicant files

representation within 3 weeks, the Senior Superintendent of Post Offices, Azamgarh Mandal Azamgarh shall look into the grievance of the applicant and take appropriate decision in the matter by passing a reasoned and speaking order after affording the opportunity of personal hearing to the applicant as well as respondent NO.5. It is ordered accordingly."

As averred in para 9 of the contempt application, it is stated that the applicant filed his representation on 23.2.2004 which was replied by the Department by letter dated 10.3.2004 issued from the office of Senior Superintendent of Post Office, Azamgarh. We have gone through Annexure 3 letter dated 10.3.2004 in which it is clearly stated that applicant is required to appear before the concerned office for presenting his case along with available relevant evidence. We have also gone through Annexure 5 letter dated 5.4.2004 in which it is clearly stated by the respondents that the investigation in this case is under progress and it will be disposed of after the investigation is over. After going through the documents available on record, we find that no case of contempt is made out. Accordingly, the contempt petition is dismissed.

Member-A

Member-J

Manish/-